

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.203- IA/732(AHM) 2024
ITEM No. 204- IA/94(AHM) 2022
ITEM No. 205- IA/63(AHM) 2022
In
CP(IB) 59 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

IDBI Bank Ltd
V/s
Doshion Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 10/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Liquidator : Mr. Kunal Vaishnav, Advocate a/w.
: Mr. Yuvraj Thakore, Advocate
For the Respondent : Mr. Arjun Sheth, Advocate a/w.
: Mr. Rajiv Chawla, Advocate &
: Ms. Kriti Kothari, Advocate for (Respondent No. 3)
(In IA No. 94 (AHM) 2022 & IA/63(AHM) 2022)

ORDER

IA/732(AHM) 2024

This is an application filed under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 against the Respondent Bank towards release of Lien on the Bank Accounts maintained in the name of Doshion Private Limited, the corporate debtor seeking direction against Respondents with following prayers:-

- (a) *Director the Respondents to release the lien on the Bank Account of the Corporate Debtor and transfer the amount lying in the account of the Corporate Debtor to the Liquidation Account of the Corporate Debtor.*
- (b) *Pass such orders / directions as this Hon'ble Bench may deem fit and proper in the facts and circumstances of the instance case;*

We have heard the Learned Counsel for the Applicant and perused the record.

Let notices be issued to the Respondents returnable on next date. The applicant is directed to collect the notices from the registry within three days and serve upon the Respondents along with copy of this order through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days from the date of this order. The Respondents are directed to reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter on 28.06.2024.

IA/63(AHM) 2022

None for the respondent Nos. 1 and 2.

In terms of the last order dated 29.04.2024, a rebuttal affidavit has been filed by the liquidator on 09.05.2024, vide inward diary No. D-3896, as well as a synopsis, which are taken on record. Learned Counsel for respondent No. 3 requested the opportunity to file a counter affidavit to the rebuttal affidavit of the liquidator as well as a synopsis, as he has not been able to file the same in terms of the last order.

Let counter affidavit, if any, to the rebuttal affidavit is to be filed by respondent No. 3, along with the synopsis without any further documents, within a period of two days.

Re-list on 14.05.2024.

IA/94(AHM) 2022

None for the respondent Nos. 1 and 2.

In terms of the last order dated 29.04.2024, a rebuttal affidavit has been filed by the liquidator on 09.05.2024, vide inward diary No. D-3897, as well as a synopsis, which are taken on record. Learned Counsel for respondent No. 3 requested the opportunity to file a counter affidavit to the rebuttal affidavit of the liquidator as well as a synopsis, as he has not been able to file the same in terms of the last order.

Let counter affidavit, if any, to the rebuttal affidavit is to be filed by respondent No. 3, along with the synopsis without any further documents, within a period of two days.

Re-list on 14.05.2024.

-sd-

**SAMEER KAKAR
MEMBER (TECHNICAL)**

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**SHAMMI KHAN
MEMBER (JUDICIAL)**